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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO.- 32 OF 2026

I.A No.- 68 of 2026

IN THE MATTER OF:

MADHUSUDAN PALAI AND OTHERS

APPLICANTS

VERSUS

STATE OF ODISHA AND ORS

RESPONDENTS

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PLACE: Bhubaneswar

S.Pani

A.Padhy

DATE: 19/05/2026

SANKAR PRASAD PANI

ASHUTOSH PADHY

ADVOCATE'S

Plot 2132/4814, NageswarTangi, Bhubaneswar 751002 Cell-9437279278,

Email: sankarprasadpani@gmail.com



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.- 32 OF 2026

I.A No.- _____ OF 2026.

IN THE MATTER OF:

1. **Madhu Sudan Palai**, S/o Late Binayak Palai aged about 51 years
2. Pabitra Palai, S/o Padma Charan Palai aged about 48 years
3. Balaram Palai, S/o Tarakeswar Palai (all are residents of At-Jharia Ramachandrapur Po-Badapari, Dist- Khordha, Pin- 752023)

APPLICANTS

VERSUS

1. State of Odisha represented by Chief Secretary, Government of Odisha, Lokaseva Bhawan, Bhubaneswar csori@nic.in
2. Collector & Dist. Magistrate Khordha, At/PO/Dist- Khordha, PIN- 752069, email- dm-khurda@nic.in
3. Director of Mines and Geology, Bhubigyan Bhawan , Bhubaneswar, Khordha, PIN-751001 dirmines_odisha@rediffmail.com
4. Tahasildar, Tangi, At/Po/PS- Tangi, Dist- Khurdha tdrtangi@gmail.com
tah.tangikh-od@nic.in
5. **Deputy Director Of Mines Khordha Circle**, At/po- office of the deputy director of mines Khordha circle, BDA Colony, Near New Bus stand, Khordha, Pin- 752056, Email- ddgmines.khordha@gmail.com



6. **Member Secretary**, Odisha State Pollution Control Board, At/Po-A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha
Email: paribesh1@ospcboard.org, member.secy@ospcboard.org
7. **Member Secretary**, State Environment Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit – IX, 751022 Email: seiaaodisha@gmail.com, MS-SEIAA-OR@gov.in
8. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar – 751023, Email: roez.bsr-mef@nic.in,
9. Superintendent of Police Khordha, At/Po/Dist.: Khurda, PIN: 752055, Email- spkda.odpol@od.gov.in
10. Urmila Behera, At-Panichhatra, Malipada, Khordha, Pin- 752018, Odisha (Successful bidder of Ramchandrapur Laterite Stone Quarry-2)
11. Bhagirathi Palai, S/o- Meru Palai, aged about 50 years, At-Ramchandrapur(Jharia), Po- Badapari, Dist- Khordha, Pin- 752023
12. Subrat Mangaraj, S/o- Prasanna Palai, aged about 35 years, At-Ramchandrapur(Jharia), Po- Badapari, Dist- Khordha, Pin- 752023
13. Hemanta Kumar Senapati, S/o- Hrushikesh Palai, aged about- 45 years, At- Ramchandrapur(Jharia), Po- Badapari, Dist- Khordha, Pin- 752023
14. Prabhat Routray, S/o- Narasingh Routray, aged about- 57 years, At/Po-Chandeswar, Dist- Khordha, Pin- 752023



15. Sudhakar Mohapatra, S/o- Kartika Mohapatra, aged about- 44 years,

At/Po- Chandeswar, Dist- Khordha, Pin- 752023

16. Rasananda Kalas alias Tera Kalas At/Po- Maliapada, Dist- Khordha PIN-

752018

RESPONDENTS

**I.A ON BEHALF OF THE APPLICANTS TO AMMEND THE
NAME OF RESPONDENT NO.- 10 IN THE ORIGINAL
APPLICATION**

IT IS MOST RESPECTFULLY SHOWETH-

1. That the present application filed challenging the illegal operation of morrum and Laterite stone quarry in Mouza- Ramchandrapur, Tahasil-Tangi, District Khordha by the successful bidder of the quarry and her associates without having statutory clearances from the competent authorities. That the successful bidder and her associates are operating the quarry illegally without having Environmental Clearance, Consent to Establish and Consent to Operate from the competent authorities. Further the successful bidder along with her associates has felled number of trees prior to starting the mining operation.
2. That the present Original Application has been filed praying for the following directions,
 - I. Constitute a committee to assess the damage cause to the site in question and quantum of morrum and laterite stone extracted illegally and its market value, cost of restitution and environmental compensation and recover from the private respondents

- II. Fix the accountability/responsibilities of the concerned Govt. authorities for their inaction and wilful dereliction of duties causing loss to the state exchequer and damage to the environment
 - III. Direct the Deputy Director of Mines, Khordha Circle to prosecute the illegal miners and forfeit the security money of Private Respondent No 10 for operating the quarry without any permission.
 - IV. Direct the DM Khordha to restore the land to its original condition and ensure plantation of trees on the said land.
 - V. Pass such other orders/directions as may be deemed fit and proper in the bonafide interests of justice.
3. It is most humbly submitted that during the filing of the present Original Application, inadvertent confusion arose regarding the identity of the successful bidder for the Ramchandrapur Laterite Stone Quarry-2. Because no official permission had been granted at that stage, the Applicants were unable to definitively identify the successful bidder.
 4. That due to a bona fide oversight and lack of access to complete official records at the time of filing, Respondent No.- 10 was arrayed as "Urmila Behera", under the mistaken belief that she was the successful bidder/lessee of the Ramchandrapur Laterite Stone Quarry-2.
 5. That the said confusion led to inadvertently implead the name of 10. Urmila Behera Respondent No.-10, instead of Dibyendu Prakash Mohanta.
 6. It is further submitted that the Applicants were only came to know about the name of successful bidder of Ramchandrapur laterite stone quarry-2 from the affidavit filed by Respondent No.-6.



7. That in view of the afore mentioned paragraphs the Hon'ble Tribunal may be pleased to substitute the name of Urmila Behera to Dibyendu Prakash Mohanta in the pleadings made in paragraph- 5,6&17.
8. That the actual successful bidder and associated with the Ramchandrapur Laterite Stone Quarry-2 is "Dibyendu Prakash Mohanta".
9. That the impleadment of Urmila Behera was entirely inadvertent, unintentional, and arose due to the circumstances stated above. To ensure a just adjudication of the dispute and to avoid a defect of parties, it is necessary that the name of "Urmila Behera" be substituted with "Dibyendu Prakash Mohanta" as Respondent No.- 10.
10. It is pertinent to note that the occurrence of illegal mining is explicitly confirmed by the State Pollution Control Board. At page 89 of the paper book, under the heading '**Present status of quarry area,**' the Board clearly states: *"Based on site observations (benches and scattered laterite blocks) and earlier joint field visit report by Mining Office, significant extraction of laterite appears to have taken place mainly within Ramchandrapur LSQ-2 (Quarry 2)."* This finding unequivocally corroborates the Applicants' assertions regarding unauthorized extraction."
11. That the proposed amendment is formal in nature, does not change the character or matrix of the main Original Application, and will cause no prejudice to any of the parties involved.

PRAYER

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That in view of the afore mentioned paragraphs it is most respectfully prayed that this Hon'ble Court/Tribunal may graciously be pleased to

- a) Allow the present application and permit the Applicants to amend the memo of parties of the Original Application by substituting/replacing Respondent No.-10 "**Urmila Behera**" with "**Dibyendu Prakash Mohanta, S/o- Bhabani Sankar Mahanta At/po- Kamaramara, Machhagarh, Keonjar, Pin - 758081**";
- b) Substitute the name/ reference of "**Urmila Behera**" with "**Dibyendu Prakash Mohanta**" in paragraph 5,6&17 of the OA.
- c) Pass any such other or further order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

And for this act of kindness, the petitioners as in duty bound shall ever pray.

Bhubaneswar

19/05/2026

By the Applicants Through

 

ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.-32 OF 2026

IN THE MATTER OF:

MADHU SUDAN PALAI AND OTHERS... APPLICANTS

VERSUS

STATE OF ODISHA AND OTHERS.... RESPONDENTS

AFFIDAVIT 19 MAY 2026

I, Madhu Sudan Palai, S/o- Binayak Palai, aged about 51 years, At- Nuasahi, Ramchandrapur, Po- Badapari, Dist- Khordha, Pin- 752023, do hereby solemnly affirm, and declare as under:

1. That I am one of the Applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have been authorized by other Applicants to file this affidavit.
3. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

x Madhu sudan palai
DEPONENT

VERIFICATION

Verified on this 19 MAY 2026 day of2026 at that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
Advocate

x Madhu sudan palai
DEPONENT



The above named deponent(s) being identified by Sri..... Advocate, Bhubaneswar appears before me on A.M./P.M. State on oath the contents of his affidavit are true to the best of his / her / their knowledge and belief
Notary, Bhubaneswar
NOTARY, GOVT. OF ODISHA BHUBANESWAR REGD. NO. ON-86/2012 Mob No-99-8581215



Sankar Pani <sankarprasadpani@gmail.com>

IA FILED ONBEHALF OF APPLICANTS IN OA 32/2026, NGT-EZ.

1 message

Sankar Pani <sankarprasadpani@gmail.com>

Thu, May 21, 2026 at 11:06 AM

To: Rashmi Bothra <rashmibothra24@gmail.com>, Papiya Banerjee Bihani <pbanerjeebihani@gmail.com>, Dn Ray <raydnr@gmail.com>, Biranchi Narayan Mahapatra <imbiranchi@gmail.com>

Dear Sir/Madam, please find the attachment.

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Sankar Prasad Pani, Environment Lawyer
National Green Tribunal Kolkata & Orissa Highcourt
Res-Plot No 2132/4814(B), Nageswar Tangi,
Bhubaneswar, 751002
Cell- 9437279278
Skype- sankar.pani

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